

Notaries (West Pakistan Amendment) Ordinance, 1966

01 of 1966

[05 February 1966]

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An Ordinance to amend the Notaries Ordinance, 1961, in its application to the Province of West Pakistan Preamble.- WHEREAS it is expedient to amend the Notaries Ordinance, 1961, in its application to the Province of West Pakistan, in the manner hereinafter appearing; AND WHEREAS the Provincial Assembly of West Pakistan is not in session and the Governor of West Pakistan i s satisfied that circumstances exist which render immediate legislation necessary; Now, THEREFORE, in exercise of the powers conferred on him by clause (1) of Article 79 of the Constitution, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title And Commencement :-

(1) This Ordinance may be called the Notaries (West Pakistan Amendment) Ordinance, 1966.

(2) It shall come into force at once.

2. Amendment Of Section 8 Of Ordinance Xix Of 1961 :-

In the Notaries Ordinance, 1961 (XIX of 1961), in itsapplication to the Province of West Pakistan, in section 8, in sub-section (1), for clause (e), the following clause shall be substituted namely:-

"(e) administer oath to, or take affidavit from, any person, in relation to the matters enumerated in this section".